

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS  
BEFORE THE REGISTRAR SUNIL THOMAS

Petition(s) for Special Leave to Appeal(Civil)No(s).21790-21791/2008

VIDARBHA YOUTH WELFARE SOCIETY & ANR. Petitioner(s)  
VERSUS

STATE OF MAHARASHTRA & ORS. Respondent(s)

(With appln(s) for permission to file SLP,amendment of the  
petition,permission to file additional documents and prayer for interim  
relief and office report )

WITH SLP(C) NO. 22103 of 2008  
(With prayer for interim relief and office report)  
SLP(C) NO. 22892 of 2008  
(With prayer for interim relief and office report)  
SLP(C)No.21788-21789/2008

Date: 29/11/2012 These Petitions were called on for hearing today.

For Petitioner(s) Mr. Akash Kakade,Adv.  
Ms. Anagha S.Desai,Adv.

For Respondent(s) Mr. Prashant Chaudhary,Adv.

Mr. S. Chandra Shekhar,Adv.

Mr. Gopal Singh ,Adv  
Mr. Amitesh Kumar,Adv.

Ms. Asha Gopalan Nair ,Adv.

Mr.M.J. Paul,Adv.  
Mr. Arvind Gupta,Adv.

UPON hearing counsel the Court made the following  
O R D E R

Ld. counsel for the petitioners submits that the matters have become  
infructuous and proposes to file application for withdrawal of the SLPs.  
Seeks two weeks time. Granted.

List the matters on 7.1.2013.

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|(SUNIL THOMAS)  
|Registrar

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